

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4141
ANSWERED ON:20.04.2000
RE-EMPLOYMENT TO RETIRED EMPLOYEES AS CONSULTANTS IN AIR INDIA
SUBODH ROY

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government have given approval to Air India to re-employ the retired employees as consultants at General Manager's level;
- (b) if so, the details thereof alongwith their emoluments and perks given to each of them;
- (c) whether some officers have also been re-employed by Air India without the permission of the Government as per rules; and
- (d) if so, the details thereof along with their date of appointment and emoluments etc.?

Answer

THE MINISTER OF CIVIL AVIATION

(SHRI SHARAD YADAV)

(a) and (b) : No, Sir. Under the delegation of Financial and Administrative Powers approved by the Board of Air India, the Managing Director is empowered to appoint anybody as Consultant on a Retainer basis. Government approval for the said appointment is not necessary.

(c) and (d): Two consultants were appointed during the last three years. Details are as under:-

Name	Period	Emoluments
(i) Sh.S.H. Supnekar	Jan.97 to Dec.98	Rs.45,000/-p.m.
(ii) Sh. S. Narayaswamy	Oct.97 to 15 Apr 2000	Rs.20,000/- + Transport. p.m.